

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Principal District and Sessions Judge(FAC),
Perambalur.**

Tuesday, this the 19th day of May, 2020.

E. Bail No.67/2020.

T. Balamurugan, 38/2020,
S/o.Thangavel,
Nallarikkai Village,
Kunnam Taluk,
Perambalur Dt.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
V.Kalathur P.S.
Cr.No.243/2020.

... Respondent/Complainant.

Offences U/Ss.147, 148, 294(b), 324, 447, 506(ii) & 307 IPC.

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.S.Senthilkumar and V.Sethupathi, Advocates for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offences U/Ss.147, 148, 294(b), 324, 447, 506(ii) & 307 IPC.

The petitioner stated that he is an practicing Advocate and that due to election motive, a false case was registered against him and that he has not committed any such alleged offences and that the victim was discharged from the hospital and that if he is released on anticipatory bail, he is ready to furnish sufficient sureties and to obey the conditions which are imposed by this Court and that he has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused is entitled for anticipatory bail.

In his reply forwarded by the PP it was stated that investigation is pending and if the accused is released on bail he shall threaten the witnesses and hence he strongly objected to release the accused on bail.

Considering the above facts and circumstances, and that the injured was treated as out patient and taking into account the present scenario this Court is

inclined to grant bail with the following conditions:

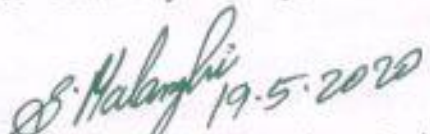
(i) that the petitioner/accused shall in the event of his arrest or surrender before the learned Judicial Magistrate, Perambalur concerned be released on anticipatory bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate, Perambalur;

(ii) that the petitioner/accused shall appear and sign before the respondent police daily at 10.00 a.m. and 05.00 p.m. after 1.6.2020 until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way;

(iv) that the petitioner/accused shall surrender before the learned Judicial Magistrate, Perambalur on or before 04.06.2020 or else the anticipatory bail granted to him shall stand automatically canceled. until further orders;

Pronounced by me through E mail, this the 19th day of May, 2020.


Principal District and Sessions Judge(FAC),
Perambalur.

- COPY TO: 1. The Judicial Magistrate, Perambalur
2. The District Munsif cum Judicial Magistrate, Veppanthattai.
" 2. The Public Prosecutor, Perambalur.
" 3. The Inspector of Police, V.Kalathur P.S.
" 4. The Advocate for the petitioners.

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S. Dhivya
Kinnasa
22/5/2020

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Principal District and Sessions Judge(FAC),
Perambalur.**

Tuesday, this the 19th day of May, 2020.

E. Bail No.68/2020.

1. Karthik @ Karthikeyan, 40/20,(A-1),
S/o.Thangaraj.

2. Muthukumar, 35/20, (A-2),
S/o.Subramani,
Both are residing at
Aranarai Village,
Perambalur Tk & Dt.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,
V.Kalathur P.S.

Cr.No.243/2020.

... Respondent/Complainant.

Offences U/Ss.147, 148, 294(b), 324, 447, 506(ii) & 307 IPC.

* * * * *

This petition coming on this day before me for order in the form of e-bail by Thiruvallargal.S.Senthilkumar and V.Sethupathi, Advocates for the petitioners and of the Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offences U/Ss.147, 148, 294(b), 324, 447, 506(ii) & 307 IPC.

The petitioners stated that they have not committed any such offences and that due to election motive, a false case was registered against them and that the victim was discharged from the hospital and that if they are released on anticipatory bail, they are ready to furnish sufficient sureties and to obey the conditions which are imposed by this Court and that they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are entitled for anticipatory bail.

In his reply forwarded by the PP it was stated that investigation is pending and if the accused is released on bail they shall threaten the witnesses

and hence he strongly objected to release the accused on bail.

Considering the above facts and circumstances, and that the injured was treated as out patient and taking into account the present scenario this Court is inclined to grant bail with the following conditions:

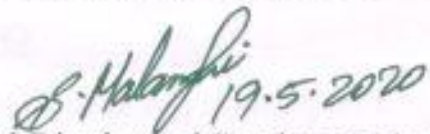
(i) that the petitioners/accused shall in the event of their arrest or surrender before the learned Judicial Magistrate, Perambalur concerned be released on anticipatory bail on executing a bond for Rs.10,000/- with two sureties each for a like sum each to the satisfaction of the learned Judicial Magistrate, Perambalur;

(ii) that the petitioners/accused shall appear and sign before the respondent police daily at 10.00 a.m. and 05.00 p.m. after 1.6.2020 until further orders;

(iii) that the petitioners/accused shall not, directly or indirectly interfere in the investigation in any way;

(iv) that the petitioners/accused shall surrender before the learned Judicial Magistrate, Perambalur on or before 04.06.2020 or else the anticipatory bail granted to them shall stand automatically canceled. until further orders;

Pronounced by me through E mail, this the 19th day of May, 2020.


Principal District and Sessions Judge(FAC),
Perambalur.

- COPY TO: 1. The Judicial Magistrate, Perambalur
2. The District Munsif cum Judicial Magistrate, Veppanthattai.
" 2. The Public Prosecutor, Perambalur.
" 3. The Inspector of Police, V.Kalathur P.S.
" 4. The Advocate for the petitioners.

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S. Mahalingam

Hussain

22/5/2020

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,
Principal District and Sessions Judge(FAC),
Perambalur.**

Friday, this the 22nd day of May, 2020.

E. Bail No.70/2020.

Devar,19/2020,
S/o.Thoppulan @ Periyasamy,
Pasumbalur Village,
Veppanthattai Taluk,
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,
Mangalamedu P.S.
Cr.No.810/2020.
Offences U/Ss.67 of IT Act, 2000 and Section 3 (1) (r) of SC/ST Act.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.P.Ramkumar, Advocate for the petitioner and of Thiru.M.K.S.Retinavel, Advocate for the intervene petitioner and of the Special Public Prosecutor for the State and upon perusing the petition and other relevant records, this Court has delivered the following...

ORDER

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offences U/Ss.67 of IT Act, 2000 and Section 3 (1) (r) of SC/ST Act.

The petitioner stated that the investigation of the case is almost over and that the mobile phone of the petitioner has been seized and that earlier bail application was dismissed by this Court on the ground that if the petitioner is released on bail, law and order problem will arise in the said Village since, lockdown period was

already enforced therefore, there is no law and order problem will arise and that if he is released on bail, he will not abscond or tamper the witness or evade justice in any manner and that he is the first offender and that the family situation of the petitioner may be considered and that he has not moved any bail petition or pending before the Hon'ble High Court of Madras and hence the petitioner/accused is entitled for bail.

The defacto complainant also present before this Court and stated that this accused misused whatsapp and Ticktock and telecasted defamatory statements against their leader Mr.Thirumalvalavan and that the youngsters belonging to the accused are threatening this defacto complainant to withdraw this case and if the accused is released on bail his life will be in danger and so he prayed of the dismissal of this petition.

In his reply forwarded by the Special PP it was stated that the community certificate of the persons involved in this crime need to be obtained and that if the accused is released on bail it may result in communal clashes and that the investigation is pending and he strongly objected to release the accused on bail.

Considering the facts and circumstances of the case and as the accused is in custody for more than 10 days and the parents of the accused are handicapped and he is the sole breadwinner of his family and also considering the fact that the mobile phone involved in the offence was also seized and as the investigation is almost over this Court is inclined to release the accused on bail with following conditions:

(i) that the petitioner/accused is ordered to be released on bail on executing a bond for Rs.10,000/- with two sureties each for a like sum to the satisfaction of this Court;

(ii) that the petitioner/accused shall appear and sign before the Padalur police daily twice at 10.00 a.m. and 5.00 p.m after 01.06.2020 until further orders;

(iii) that the petitioner/accused shall not, directly or indirectly interfere in the investigation in any way.

Pronounced by me in open Court, this the 22nd day of May, 2020.

B. Habangfa 22.5.2020

Principal District and Sessions Judge(FAC),
Perambalur.

COPY TO:

- 1. The Special Public Prosecutor, Perambalur.**
- 2. The Inspector of Police, Mangalamedu P.S.**
- 3. The Advocate for the petitioner.**

Received by
P J
Advocate
22/5/20.